

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 11/73(4)/Chd/2017

Mr. Madan Lal

...Petitioner


Versus.

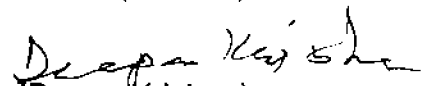
M/s Hind Motors (Scooter Division) & another.

...Respondents

Present: Mr. Ashok Sachdeva, authorised representative
for petitioner.
Ms. Riya Bansal, Advocate for respondent No. 1.
Mr. Santosh Kumar, Registrar of Companies with Mr. Satya Pal
Singh, Asstt. Registrar of Companies and Mr. J.P. Singh, Sr.
Technical Assistant on behalf of ROC and Regional Director.

Since the Fixed Deposit Receipts have been issued by
respondent No. 1 company M/s. Hind Motors (Scooter Division) which is not
incorporated as a company, the instant petition is dismissed as withdrawn with
liberty to take other appropriate steps.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 16, 2017
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